

[English]

Railway Commuters at Thane Mulund Stations

1695. SHRI RAM NAIK : Will the PRIME MINISTER be pleased to state :

(a) whether the Government are aware that commuters of Central Railway went on rampage at Thane and Mulund Stations on 29.9.95;

(b) if so, whether the Government have conducted enquiry into the matter;

(c) if so, the finding thereof; and

(d) the steps proposed to be taken to avoid such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) Yes, Sir.

(b) An enquiry has been conducted by Chief Safety Officer, Central Railway.

(c) The incident at Thane and Mulund stations on 29.9.95 was caused by a combination of circumstances viz. failure of fans on one row of one First Class Coach of T-46, change in sequence of local trains arriving from Mulund (CT-1 & K-23 Dn). failure of announcer circuit between Mulund and Thane and consequent incorrect announcement and indication at Thane station.

(d) Upgradation of Announcement facilities on the Suburban system provision of more powerful amplifiers, miniature panels for Announcers, Inter Announcer Communication system etc. have been provided. Special monitoring of morning/evening peak hour locals at important Suburban Station, is also being done.

Building Bye-Laws

1696. SHRI SHRAVAN KUMAR-PATEL : Will the Minister of URBAN AFFAIRS AND EMPLOYMENT be pleased to state :

(a) whether the Government of Union Territory of Delhi has represented to Government against the recent notification of building bye-laws in Delhi, on the ground that it does not take into account the pressure of population growth on building resources especially the provision limiting exemption of basement area to only 20% for purposes of shortage; and

(b) if so, the precise representation and the Government's reaction thereto?

THE MINISTER OF STATE OF THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT. (DEPARTMENT OF URBAN DEVELOPMENT) (SHRI R.K. DHAWAN) : (a) and (b) The Government of National Capital Territory of Delhi have made the following suggestions regarding Building Bye-laws :-

- i) Basement should not be included in the permissible FAR, as was the position prior to the Building Bye-laws notified on 15.5.95.
- ii) An additional floor be permitted to be constructed on each plot on the payment of development charges to be used for providing requisite additional civic

amenities. For this, Master Plan should be amended to increase density of various areas.

iii) Excess coverage upto the extent of 20% should be regularised on payment of one time compounding fees on moderate rates as per the policy before 1983 and also as per the notification dated 13.12.90.

iv) The Government should immediately regularise the unauthorised colonies and excess construction in of buildings.

The existing bye-laws were examined in detail, as per the directions of the Delhi High Court and draft revised Unified Building Bye-laws were submitted to the Delhi High Court in 1993. The High Court of Delhi ordered in February, 1995 to finalise the new bye-laws as early as possible after following the due procedure. In order to enable the finalisation of the building Bye-laws, the relevant modifications in the MPD-2001 were notified by this Ministry on 15.5.95. The final Building Bye-laws have not yet been notified.

The draft bye-laws have been referred to the MCD and NDMC for issue of public notice for inviting objections/ suggestions under the relevant provisions of the respective acts and forwarding their recommendations to the Central Government.

The view of the Government of National Capital Territory of Delhi and the recommendations of All Party Committee proposed to be set up by them will be given due consideration before finalisation of revised Unified Building Bye-laws.

Railway Track

1697. SHRI S.M. LALJAN BASHA : Will the PRIME MINISTER be pleased to state :

(a) whether there was an accident as the huge boulders were placed on the tracks between Polur and Tiruvanamalai of the Southern Railway;

(b) if so, the details thereof; and

(c) the steps proposed to enhance vigilance on the tracks for ensuring the safe Rail travel?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI SURESH KALMADI) : (a) and (b) There was an incident of placing of a concrete block of dimension 0.30 M x 0.30 M x 0.30 M on the track between Polur and Tiruvannamalai section of Southern Railway on 13.4.1995. This block was noticed by the Driver of 7699 Dn. Tirupati-madurai Express at 21.45 hrs. Driver immediately applied the brakes and stopped the train and restarted after removal of the block.

No damage was caused to the train.

(c) Soon after the incident intensive security patrolling was introduced to keep a watch over any such untoward incident. A case has been registered with the civil authorities which is under investigation.

Instructions already exist for foot patrolling and monsoon patrolling etc. as a preventive measure, special security patrolling is introduced whenever any civil disturbance takes place/s anticipated to ensure safety &